

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

1. **Shri R.Krishnamoorthy, Member**
2. **Shri S.Jayaraman, Member**
3. **Shri V.S.Verma, Member**

**Petition No.202/2009**

**In the matter of**

Determination of provisional transmission tariff for (i) LILO of 220 kV Tanakpur-Bareilly transmission line (Ckt-II) at Sitarganj along with associated bays (ii) 220/132 ICT-I at Sitarganj along with associated bays under System Strengthening Scheme in Uttaranchal in Northern Region.

**And in the matter of**

Power Grid Corporation of India Limited, Gurgaon

**..Petitioner**

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
3. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
4. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Electricity Board, Patiala
7. Haryana Power Purchase Centre, Panchkula
8. Power Development Department, Govt. of J&K, Jammu
9. Uttar Pradesh Power Corporation Ltd, Lucknow
10. Delhi Transco Ltd, New Delhi
11. BSES Yamuna Power Limited, New Delhi
12. BSES Rajdhani Power Ltd., New Delhi
13. North Delhi Power Ltd., New Delhi
14. Chief Engineer, Chandigarh Administration, Chandigarh
15. Uttarakhand Power Corporation Ltd, Dehradun
16. North Central Railway, Allahabad
17. New Delhi Municipal Council, New Delhi

**.....Respondents**

**The following were present:**

1. Shri U.K.Tyagi, PGCIL
2. Shri V.V.Sharma, PGCIL
3. Shri M.M.Mondal, PGCIL

**ORDER  
(DATE OF HEARING: 22.10.2009)**

The application has been made for approval of provisional transmission charges for (i) LILO of 220 kV Tanakpur-Bareilly transmission line (Ckt-II) at Sitarganj along with associated bays (Asset-I) and (ii) 220/132 ICT-I at Sitarganj along with

associated bays (Asset-II) under System Strengthening Scheme (the transmission scheme) in Uttarakhand in Northern Region from the date of the commercial operation to 31.3.2009, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 (the 2004 regulations).

2. The investment approval for the transmission scheme was accorded by Board of Directors of the petitioner company vide its memorandum dated 13.7.2004 at an estimated cost of Rs.7642 lakh, including IDC of Rs. 305 lakh.

3. The date of commissioning of the respective transmission asset, its apportioned approved cost and the actual cost as on the date of commercial operation, etc., as given by the petitioner are extracted hereunder:

S.No.	Name of Asset	Date of commercial operation	Apportioned approved cost (Rs. in lakh)	Capital cost as on date of commercial operation (Rs. in lakh)	Additional capital expenditure from the date of commercial operation to 31.3.2009 (Rs. in lakh)	Estimated completion cost (Rs. in lakh)
1.	Asset-I	1.3.2009	1827.43	2555.22	69.71	3017.72
2.	Asset-II	1.3.2009	1117.86	1620.05	122.94	2174.05

4. The expenditure up to 31.3.2008 has been verified from the audited statement of accounts for the year 2007-08. For the period from 1.4.2008 to the date of commercial operation, the expenditure indicated is based on books of accounts yet to be audited.

5. The petition has been heard after notice to the respondents. None appeared on behalf of the respondents.

6. The petitioner has claimed the following provisional transmission charges based on the capital cost as on the date of commercial operation of the respective transmission asset:

Period	(Rs. in lakh)	
	Asset-I	Asset-II
2008-09 (Pro rata)	37.39	31.49

7. In respect of the transmission assets, the capital expenditure on the date of commercial operation is more than the apportioned approved cost. Therefore, for the purpose of provisional tariff, we have considered the apportioned approved cost as per para 3 above.

8. Based on the above, the provisional transmission charges are determined as follows:

	Rs. in lakh)	
	Asset-I	Asset-II
	2008-09 (Pro rata)	2008-09 (Pro rata)
Depreciation	4.68 @ 3.07%	3.03 @ 3.25%
Interest on loan	9.99	6.09
Return on equity	6.39	3.91
Advance Against Depreciation	0.00	0.00
Interest on working capital	0.83	0.73
O & M expenses	6.45	10.97
<b>Total</b>	<b>28.34</b>	<b>24.72</b>

9. We allow the transmission charges tabulated above for the transmission assets, on provisional basis from the date of commercial operation subject to adjustment after determination of final tariff.

10. The petitioner shall file a fresh petition for approval of final tariff in accordance with the Commission's regulations on the subject, latest by 31.3.2010.

11. While making the application for approval of final tariff, the petitioner shall file a certificate, duly signed by the auditors, certifying the loan details, duly reconciled with audited accounts of 2008-09 pertaining to the transmission assets.

12. Accordingly, the petition stands disposed of.

**Sd/-**  
**(V.S. VERMA)**  
**MEMBER**

**sd/-**  
**(S.JAYARAMAN)**  
**MEMBER**

**sd/-**  
**(R.KRISHNAMOORTHY)**  
**MEMBER**

**New Delhi dated the 22<sup>nd</sup> October 2009**